

17.07.2020

At 2:00 PM (as already fixed)

HEARING THROUGH VIDEO CONFERENCING DUE TO COVID-19, AS PER DIRECTIONS.

Present: Ld. Counsel Sh. D.K. Sharma for the petitioner.

Ld. Counsel Sh. Amit Rao for the respondents.

Sh. Vikas Kumar, Reader in the Court of the undersigned.


Ms. Gitika Narang, P.A. in the Court of the undersigned.

Further oral final arguments have been heard at length on behalf of the respondent and in rebuttal have also been heard on behalf of the petitioner. Written submissions are already on record.

At this stage, it is pointed by the Ld. Counsel for the petitioner that previous cost of Rs.500/- imposed upon the respondent has not been paid to the petitioner yet.

Heard. File perused. As per the same, the cost amounting to Rs.500/- imposed upon the respondent by the Court vide order dated 25.02.2020 has not been paid to the petitioner as yet, hence, respondent is directed to pay the said cost to the petitioner. The Ld. Counsel for respondent has undertaken that the cost shall be paid before the next date of hearing.

Be put up for clarifications, if any, otherwise for judgment on **23.07.2020 at 4:00 PM.**


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/ THC
17.07.2020

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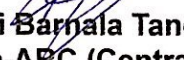
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(Hearing through Videoconferencing on Cisco Webex on account of COVID-19, as per the guidelines).

17.07.2020

At 2:45 p.m.


Present : Ld. Counsel Sh. Harish Nigam for the petitioner.
Ld. Counsel Sh. Sudhir Kumar Singh for the objector.
Sh. Krishna Kumar Sharma, Sr. P.A. in the Court.
Sh. Vikas Kumar, Reader of the Court.

Today, the matter was fixed as en-bloc date for some clarification on behalf of the objector and the same has been put to the Ld. Counsel for the objector, to which he has given due reply to the same. However, the voice of Ld. Counsel for the petitioner is not audible and his video is also not visible due to low/poor network. On the instruction of the Court, the Reader has called on his mobile number, but Reader has stated that he is not picking up the call right now.

Arguments have already been heard qua the application U/o. 11 Rule 12 CPC filed on behalf of the petitioner. Since the matter was only for clarification from the Ld. Counsel for the objector which have been sought.

At this stage, Ld. Counsel for the petitioner has re-joined the meeting and submissions have been heard by him on the application.

Put up the matter for orders on the application U/o. 11 Rule 12 for 20.07.2020 at 4:00 p.m.


(Shefali Barnala Tandon)
ACJ-cum-ARC (Central)/THC/Delhi.
17.07.2020.

**Succession Petition No. 161/2019
Subhash Goel Vs. The State of NCT of Delhi.**

This is an application for compliance of order dated 28.02.2020, which has been received by way of assignment alongwith Indemnity Bond filed on behalf of the petitioner. It be checked and registered as misc. application.

17.07.2020

At 2:30 p.m.

Present : Ld. Counsel Sh. Anil Garg for the petitioner.
Ms. Kathita Goel, surety in person.
Sh. Krishna Kumar Sharma, Sr. P.A. in the Court.
Sh. Vikas Kumar, Reader of the Court.


It was apprised by the Reader of the Court yesterday that the Indemnity-cum-surety bond has been filed alongwith the said application on behalf of the petitioner in the present matter and the same was sent to the Court through e-mail, as such, today the hearing has been fixed through video conferencing.

Surety Ms. Kathita Goel is present through videoconferencing. Certain queries have been put to the surety. In support of her solvency, she has filed her pay slip & Income Tax Return, the same are taken on record.

In view of the same, Indemnity-cum-surety bond is accepted, let succession certificate be issued after furnishing requisite court fees, as per rules.

In these circumstances, the said application stands disposed of.

File be consigned to Record Room.


(Shefali Barwala Tandon)
ACJ-cum-ARC (Central)/THC/Delhi.
17.07.2020.